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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

2. O.A. No. 060/00449/2014

Gopi Chand Bhorival Vs. U.O.I. & Others

29.05.2014

Present: Mr. Damanjeet Singh, proxy counsel for the applicant

1. Heard.
2. Apparently, the legal notice dated 21.03.2014 (Annexure A-3) served by the learned counsel for the applicant has not yet been considered and disposed of by the respondents, as reflected from the letter dated 09.04.2014(Annexure A-4). The stipulated period for deciding the representation filed by an aggrieved person, as envisaged under Section 21 of the Administrative Tribunals Act, has not yet expired and therefore, the present O.A. is pre-mature. We are, therefore, not inclined to entertain the present O.A.
3. Faced with the above situation, learned counsel for the applicant submits that the applicant may be permitted to withdraw the O.A., with liberty to file it afresh after the disposal of the legal notice or the statutory period is over.
4. Ordered accordingly.

U.K.V.
(UDAY KUMAR VARMA)
MEMBER (A)

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S.K.K.
(SANJEEV KAUSHIK)
MEMBER (J)